

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 981
(To be answered on the 8th February 2018)**

USE OF UAVS/DRONES

981. DR. KIRIT P. SOLANKI

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has formulated or proposes to formulate a policy or law to regulate the civilian or commercial use of Unmanned Aerial Vehicles (UAVs) or Drones and if so, the details thereof;
- (b) whether this policy or law would include the regulation of the sale and purchase of UAVs and drones and if so, the details thereof; and
- (c) whether the policy or law would include guidelines for the usage and flying of UAVs and drones in the vicinity of airports and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

- (a) The Aircraft Rules 1937 have been amended to include civil Remotely Piloted Aircraft System (RPAS), which is a sub-set of the Unmanned Aircraft System commonly known as UAV or drone. As per the public notice dated 7th October, 2014, currently non-Government agencies, organizations and individuals are not allowed to launch UAS for civil purposes.
- (b) Proposed draft CAR on RPASs uploaded on the website of DGCA on 01.11.2017 does not have provisions for regulating directly the sale and purchase of UAVs/ drones. However, there is provision proposed in the draft CAR on RPAS for import/ acquisition of RPAS.
- (c) As per the draft CAR on RPAS, no Remotely Piloted Aircraft (RPA) shall be flown within an area of 5km (2.7 NM) from Aerodrome Reference Point of operational airports.
